

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 217/131/NCLT/AHM/2017**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

Name of the Company: The Upper India Couper Paper Mills Co. Pvt Ltd.  
V/s.  
Registrar of Companies

Section of the Companies Act: Section 131 of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS)      DESIGNATION      REPRESENTATION      SIGNATURE**

1.	AJAY M. PARIKH	PCS	Sec. 131	<u>Ajay Parikh</u>
2.				

**ORDER**

Learned PCS Mr. Ajay Parikh present for Petitioner. None present for ROC.

Petitioner filed an affidavit for withdrawal of the petition filed under section 131 of companies Act, 2013.

Petitioner is allowed to withdraw said petition.

Hence, petition is disposed of as withdrawn.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 8th day of December, 2017.